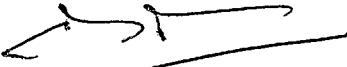


1/4.10.96

receipt of notices  
for Respondent No.  
1 to 5 received 26  
Sr. Standing Counsel  
tried by the Counsel  
of the applicant  
kept in file  
23/10/96

Heard the learned counsel for the applicants.

Admit. Issue notice to the respondents to file W.S. within 4 weeks and rejoinder, if any, within 2 weeks thereafter. List before the Registrar for completion of pleadings on 4.12.96.

  
( K.D.Saha )

Member (A)

  
( V.N. Mehrotra )  
Vice-Chairman

Notice issued  
by Regd with AID  
on 23/10/96  
by SKS

2/16.12.1996.

Notices for respondent  
1, 4, 10, 12, 13, 16,  
19, 22, 23, 24, 25  
26/27 received  
Returned back  
Kept in file  
MPS. w/s  
19/12/96

The learned counsel for the applicant Mr.

M. P. Dixit is present. Notices have issued to the respondents. W/s has not been filed. Put up on 17.1.1997 for filing W/s.

  
(M.L. Paswan )  
Registrar I/c

3/17.1.1997

The learned counsel for the applicant

Shri M.P. Dixit is present. On perusal of the record it appears that the notices were issued to all the respondents on 23.10.1996. But the notices issued to the respondents no.7, 10, 12, 13, 16, 19, 22, 23, 24, 25, 26 and 27 have been returned back without/remarks/report. The office is directed to put up on 28.2.1997 with service report.

27/2/97

MPS.

( S.P.Sinha )  
Dy.Registrar I/c

4/28.2.1997

The learned counsel for the applicant Shri M.P. Dixit is present. None for the respondents.

On perusal of record it appears that the notices were issued to the respondents on 23.10.1996. A legal presumption of service of notice has already been drawn against the respondents under order 5 Rule 19 (A) of CPC. Put up on 8.4.1997 for filing W/s.

MPS.

( S.P.Sinha )  
Dy.Registrar I/c

5/10.04.97

Shri M.P. Dixit, counsel for the applicant.

No W/s has yet been filed. Put up on 30.05.1997 for filing W/s.

SKJ

( S.P.Sinha )  
Registrar I/c

0.5.1997

None for the parties. No W/s has yet been filed. Put up on 11.7.1997 for filing W/s.

MPS.

*S. P. Sinha*  
( S.P.Sinha )  
Dy.Registrar I/c

7/11.7.1997

None for the parties. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 4.8.1997.

MPS.

*S. P. Sinha*  
( S.P.Sinha )  
Dy.Registrar I/c

8/04.08.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 24.09.1997 for direction.

SKJ

*V.N. Mehrotra*  
(V.N. Mehrotra)  
Vice-Chairman

9

24.9.97

Since Bench is not available, list on 27.11.97 for direction.

CM

*V.N. Mehrotra*  
(V.N. Mehrotra)  
Vice-Chairman

10. / 27.11.97.

List it on 9.2.98 for direction.

/CBS/

*S. Das Gupta*  
(S. Das Gupta)  
Member (A)

*V.N. Mehrotra*  
(V.N. Mehrotra)  
Vice-chairman

11/09.02.98

Shri J.N. Pandey, the learned SSC for the respondents prays for and allowed four weeks time to file reply. Rejoinder, if any, may be filed within two weeks thereafter.

List on 20.04.1998 for direction.

SKJ

*R. Rangarajan*  
(R. Rangarajan)  
Member (A)

*V.N. Mehrotra*  
(V.N. Mehrotra)  
Vice-chairman

12

Shri S.N.Pandey... Counsel for the respondents.

20-4-98

CM

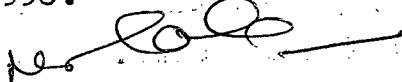
Four weeks' time is allowed for filing written statement. List on 21.7.98 for hearing.

  
(G.Narasimham)  
Member (A)

  
(L.R.K.Prasad)  
Member (A)

13/21.7.98 List for hearing before a Single Member Bench  
on 28.9.1998.

SKS.

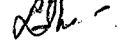
  
( L.R.K. Prasad )  
Member (A)

  
( V.N.Mehrotra )  
Vice-Chairman

14./ 28.9.98. Shri M.P. Dixit, the counsel for the applicant  
None for the respondents.

The learned counsel for the applicant states that  
as the learned respondents' counsel is not present, the matter  
may be adjourned. The case is adjourned to 12.10.98 for  
hearing as prayed for.

/CBS/

  
( LAKSHMAN JHA )  
MEMBER (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH PATNA  
Order Sheet

OA - 457/96

Application No. 199 in

Applicant (s) ... Respondent (s) ...

Advocate for Applicant (s) ... Advocate for Respondent (s) ...

Note of Registry	Orders of the Tribunal
	OA - 457/96
15./ 12.10.98.	Shri M.P. Dixit, the counsel for the applicant. None for the respondents.  W/S has not been filed, though sufficient time has already been allowed to the respondents. As a matter of indulgence, last opportunity is given for filing W/S, failing which the matter may be placed for ex-parte hearing. List it on 23.11.98. Let a copy of this order be served on the learned counsel for the respondents.
/CBS/	<i>LJ</i> (LAKSHMAN JHA) MEMBER (J)
16./ 23.11.98.	Shri M.P. Dixit, the counsel for the applicant W/S not filed so far. The learned counsel for the applicant states that except applicant No. 5, all are engaged at present. The learned standing counsel appears and assures to file W/S by the next date. Accordingly, list it on 11.1.99 for filing W/S. Rejoinder, if any, may be filed within one week thereafter. As requested, let a copy of this order be supplied to the learned counsel for the applicant.
/CBS/	<i>LJ</i> (LAKSHMAN JHA) MEMBER (J)

Received of  
Prakash Kumar  
for M.P. Dixit  
25/11/98

17/11.1.99

Shri M.P.Dixit, Counsel for the applicant present.

None for the respondents.

It appears that WS has not been filed on behalf of respondents. It was pointed out by Shri Dixit, Counsel for the applicant that on 12.10.98 Hon'ble bench was pleased to pass order that by way of last opportunity time was being given for filing WS, failing which the matter may be placed for ex-party hearing. On the subsequent adjourned dated 23.11.98, however, WS was not filed and even upto now WS has not been filed. The case record ought to have been listed before the Hon'ble bench and not before me. However, the record be listed before the Hon'ble bench on 25.1.99 for direction.

AKJ

(A.K.Verma)  
Registrar

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA

Order Sheet

..... Application No. OA 457/96 199 in.....

Applicant (s) ..... Respondent (s) .....

Advocate for Applicant (s) ..... Advocate for Respondent (s) .....

Note of Registry	Orders of the Tribunal
11.1.99	OA 457/96

Shri M.P.Dixit, Counsel for the applicant present.  
None for the respondents.

It appears that WS has not been filed on behalf of respondents. It was pointed out by Shri Dixit, Counsel for the applicant that on 12.10.98 Hon'ble bench was pleased to pass order that by way of last opportunity time was being given for filing WS, failing which the matter may be placed for ex-party hearing. On the subsequent adjourned date 23.11.98, However, WS was not filed and even upto now WS has not been filed. The case record ought to have been listed before the Hon'ble bench and not before me. However, the record be listed before the Hon'ble bench on 25.1.99 for direction.

*Verma*

(A.K.Verma)  
Registrar

AKJ

12/25.1.1999. Shri M.P.Dixit, counsel for the applicant.  
Shri V. M. K. Sinha, SSC for the respondents.

The Sr. S. C. states that comments have already been received and the W/s will be filed by the next week. List it for direction on 8.3.1999.

*Jha*  
( Lakshman Jha )  
Member (J)

MPS.

XXX XXX XXX XXX XXX

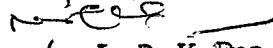
13/12.5.1999

Shri M.P.Dixit, counsel for the applicant.

This case was admitted as far back as in October, 1996. In spite of sufficient time given, the respondents have not bothered to file W/s. In that view of the matter, let it be listed for hearing on 13.7.1999. In the meanwhile, the respondents are permitted to file their W/s.

MPS.

  
(Lakshman Jha)  
Member (J)

  
(L.R.K.Prasad)  
Member (A)

14/13.7.99

Sh. M.P.Dixit, Counsel for the applicant.

~~Sh. V.M.K.Sinha, SSC~~ Sh. V.M.K.Sinha, SSC, for the respondents.

WS has not been filed. SSC says that we shall file the WS positively by the next date. In this view of the matter list it for hearing on 27.8.99. In the meanwhile, SSC may file WS, failing which it will be heard.

AKJ

  
(L.HMINGLIANA)  
MEMBER (A)

  
(L.JHA)  
MEMBER (J)

15/27.08.99

Shri M.P.Dixit, counsel for the applicant.

The learned counsel for the applicant submits on instruction from the applicant that he wants to withdraw the case so as to negotiate the matter outside the Court with the respondents.

In the circumstance, this O.A. is dismissed as withdrawn.

SKJ

  
(L.Hmingliana)  
Member (A)

  
(S.Narayan)  
Vice-Chairman